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O.A. No. 368/08

ORDER DATED 19th NOVEMBER, 2008

Coram:

Hon'ble Shri A.K. Gaur, Member (J)

Hon'ble Shri C.R. Mohapatra, Member (A)

Heard Mr. B.R. Prusty, Ld. Counsel for the applicant and Mr. S.K. Ojha, Ld. Standing Counsel for the Respondents.

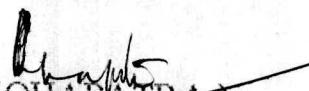
2. Mr. Prusty, Ld. Counsel for the applicant, apprehends that his services may be dispensed with by the Respondents. He has given a representation, vide Annexur-A/3, in this regard. Ld. Counsel for the applicant further contended that his grievances might be redressed if a direction be given to the competent authority to decide the pending representation, vide Annexure-A/3, by a reasoned and speaking order within a specific period of time.

3. Mr. Ojha, Ld. Standing Counsel for the Respondents submitted that the representation has not been addressed to the competent authority. Though the representation has been addressed to the Sr. Personnel Officer(Co-ord), East Coast Railway, Chandrasekharpur, Bhubaneswar, but proper designation has not been mentioned therein.

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4. Having heard Ld. Counsel for both parties, we are satisfied that the grievances of the applicant may be redressed by the competent authority. If a proper and fresh representation is submitted by the applicant within a period of 10 days of receipt of copy of this order, the same shall be disposed of by the competent authority by a reasoned order within 03 months from the date of receipt of copy of this order.

5. With the above observation, and direction this Original Application is disposed of.


(C.R. MOHAPATRA)
ADMINISTRATIVE MEMBER


(A.K. GAUR)
JUDICIAL MEMBER